

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 38617/2019

(Arising out of impugned final judgment and order dated 07-03-2019 in CRA No. 93/2012 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

KAMLESH

Respondent(s)

(IA No.168081/2019-CONDONATION OF DELAY IN FILING and
IA No.168082/2019-EXEMPTION FROM FILING O.T.)

Date : 13-11-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE R. BANUMATHI
HON'BLE MR. JUSTICE A.S. BOPANNA

For Petitioner(s) Mr. Vinod Diwakar, AAG
Ms. Alka Sinha, Adv.
Mr. Anuvrat Sharma, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

We have heard Mr. Vinod Diwakar, learned Additional Advocate
General appearing for the petitioner-State.

Issue notice.

(MAHABIR SINGH)
COURT MASTER (SH)

(NISHA TRIPATHI)
BRANCH OFFICER